

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 745/2021

KUBER SINGH & ORS.

Appellant(s)

VERSUS

STATE OF U.P.

Respondent(s)

(IA No. 86901/2021 - APPLICATION FOR EXEMPTION FROM FILING ORIGINAL
VAKALATNAMA/OTHER DOCUMENT

IA No. 86900/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 86902/2021 - EXEMPTION FROM FILING O.T.

IA No. 80420/2023 - GRANT OF BAIL)

Date : 10-07-2023 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE C.T. RAVIKUMAR
HON'BLE MR. JUSTICE MANOJ MISRA

For Appellant(s) Mr. Vinod Prasad, Sr. Adv.
Mr. Ajay Kumar Srivastava, AOR
Mr. Dharendra Kumar, Adv.
Mr. Bijender Singh, Adv.
Ms. Jyoti Tiwari, Adv.
Mrs. Sanno Kumar, Adv.

For Respondent(s) Ms. Ruchira Goel, AOR
Mr. Adit Jayeshbhai Shah, Adv.

UPON hearing the counsel the Court made the following
O R D E R

I.A. No.80420/2023

Having heard learned counsel for the appellants, perusing the impugned judgment and the material placed on record and taking into account the fact that it is a case of double murder and the appellants have undergone only less than 04 years, we are not inclined to allow the application for bail at this point of time. Consequently, it stands dismissed.

(VIJAY KUMAR)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)